## Bench No. I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.130/2014 I.A-74/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th July, 2017, 10.30 A.M.

Name of the Company		Bakul Keshav Lal Chandaria -Vs- CESC Limited.			
Under Section		59			
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appe	aring on behalf of	Signature with date
1.		DHANDHARIA COMPANY SECRE	IAKY	Petitioner	Siddlin, x.
2	TARUN A ICH ADVOCATE			RESPONDENT NO Z	18.7.2017

## ORDER

Ld. Pr. CS for the petitioner and Ld. Counsel for the respondent no. 2 are present.

Ld. Pr. CS for the petitioner has informed that she has to file rejoinder but she could not file the rejoinder as the petitioner is not in India and on this ground she prayed that 3 weeks further time may be allowed. Prayer is allowed. Rejoinder may be filed within 3 weeks.

List the matter on 18/08/2017.

Sdf (Vijai Pratap Singh) Member (J)

